

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1**

IA 80 of 2020 in TP 200 of 2019 [CP(IB) 548 of 2018] With  
IA 167 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2021**

**Name of the Company:** Bank of India  
V/s  
MP Agro BRK Energy Foods Pvt Ltd

**Section:** 14,19(2) r.w 60 IBC, 2016/60(5) IBC/7 IBC, 2016

**ORDER**

Learned Counsel Mr. Amiraj Bharot appeared for the Financial Creditor.

Learned Counsel Mr. Rashesh H Parikh appeared. Learned PCS Mr.

Parasrampuria appeared.

Learned Counsel for the Financial Creditor submitted that he was appointed only yesterday and he filed his Vakalatnama. He seeks some time to go through the issue involved in this application. It is also submitted that Hon'ble NCLAT is also ceased with the matter in this connection. Main matter along with all IAs stands adjourned to 04.03.2021

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 21<sup>st</sup> day of January, 2021

sen

(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)